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## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

### NOTIFICATION

The 27th September, 2016.

**No.LL(B).36/2005/68.**—The Meghalaya State Language (Amendment) Act, 2016 (Act No. 8 of 2016) is hereby published for general information.

**W. KHYLLEP,**

Secretary to the Govt. of Meghalaya,  
Law Department.

**MEGHALAYA ACT NO. 8 OF 2016.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 26th September, 2016.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2016.*

**THE MEGHALAYA STATE LANGUAGE (AMENDMENT) ACT, 2016**

**An**

**Act**

to amend the Meghalaya State Language Act, 2005 (Meghalaya Act No. 10 of 2005).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows:-

**Short title and commencement.**

1. (1) This Act may be called the Meghalaya State Language (Amendment) Act, 2016.

(2) It shall come into force at once.

**Amendment of Section 4 of Act No. 10 of 2005.**

2. In Section 4 of the Meghalaya State Language Act, 2005 -

(i) for the words "Jaintia Hills" the words "South West Khasi Hills, East Jaintia Hills, West Jaintia Hills" shall respectively be substituted.

(ii) after the words "South Garo Hills" the words "North Garo Hills and South West Garo Hills" shall respectively be inserted.

**W. KHYLLEP,**

Secretary to the Govt. of Meghalaya,  
Law Department.